

†ACQUISITION OF LAND FOR HALDIA PROJECT

637. SHRI CHITTA BASU: Will the Minister of TRANSPORT AND SHIPPING be pleased to state:

(a) whether it is a fact that a large number of peasants have been displaced as a result of acquisition of their land by Government in connection with the execution of Haldia Project; and

(b) if so, what steps have been taken by Government for the rehabilitation of these farmers?

THE MINISTER OF TRANSPORT AND SHIPPING (PROF. V. K. R. V. RAO): (a) and (b) The rehabilitation of peasants displaced in consequence of the acquisition of land for the Haldia Project is the responsibility of the State Government of West Bengal. The State Government have reported that 1771 families were displaced as a result of acquisition of land for the Haldia Project and that 200 acres of land had been acquired and developed for rehabilitating the displaced persons. So far, 399 families accepted allotment of building plots and 101 families built their houses. 1178 displaced persons were provided with employment in projects connected with the Haldia Project. Steps are being taken by the State Government to establish a market, industrial training institute and industrial housing estate in the area. A Technical Committee has been set up by the State Government to explore possibilities of setting-up different kinds of industries in the area to provide further employment opportunities.

CALLING ATTENTION TO A MATTER OF URGENT PUBLIC IMPORTANCE

JUDGMENT OF THE SUPREME COURT IN THE CASE RELATING TO THE VALIDITY OF THE PUNJAB APPROPRIATION ACTS

SHRI A. D. MANI (Madhya Pradesh): Madam, I call the attention of the Minister of Law to the judgment of the Supreme Court in the case relating to the validity of the Punjab Appropriation Acts, with particular reference to the implications of the judgment on the powers of the Legislature and the Presiding Officer.

†Transferred from the 2nd August, 1968.

12 NOON

THE MINISTER OF LAW (SHRI P. GOVINDA MENON): Madam, the unanimous judgement of the Supreme Court given by five Judges on July 30, 1968 regarding the Punjab Appropriation Acts, 1968 is of great significance from the point of view inter-alia of the powers of a Presiding Officer of a Legislature. I will briefly recall the main events which led to the Supreme Court decision.

THE DEPUTY CHAIRMAN: I may point out to the Members that the statement is of about 8 pages. Do you want it to be read or could it be laid on the Table?

SHRI BHUPESH GUPTA (West Bengal): This is a technical and legal matter. It is better if we study it.

SHRI PITAMBER DAS (Uttar Pradesh): This note may be circulated to the Members. We will study it and then discuss.

THE DEPUTY CHAIRMAN. I cannot guarantee a discussion but I do not know whether it can be laid today and the clarification asked the day after tomorrow.

SHRI A. D. MANI: We may have the discussion later but the matter is so important that these eight pages are very valuable, eight pages which should be read and studied. The House should know what is happening.

THE DEPUTY CHAIRMAN: If these 8 pages are read to-day, then we shall discuss the statement to-day. If it is laid on the Table, then we will give some time on Friday for asking clarifications. Whichever way the House decides, we will follow.

SHRI LOKANATH MISRA (Orissa): Let it be laid on the Table to-day and if there are any questions, we can ask on Friday.

SHRI P. GOVINDA MENON: After laying it on the Table, I pray that the clarifications may be asked on Monday.

HON. MEMBERS: No, on Friday.

THE DEPUTY CHAIRMAN: There is the convenience of the Minister also.

SHRI P. GOVINDA MENON : I will not be in the station on Friday.

THE DEPUTY CHAIRMAN : Let us calmly decide. Shall we go through the whole thing to-day? The Minister is not available for Friday. So it will be on Monday.

श्री राजनारायण (उत्तर प्रदेश) : माननीय इसमें हमारा भी नाम है। मैं निवेदन कर रहा हूँ कि या तो इसको शुरुवार को कर लिया जाय और अगर उस दिन मंत्री जी उपस्थित नहीं है तो फिर मन्डे की जगह ट्यूसडे कर लिया जाय...

उपसभापति : नहीं जी। That will be too far.

श्री राजनारायण : हम मन्डे में नहीं है।

उपसभापति : आप नहीं है तो आपकी पार्टी की तरफ से लोग तो हैं।

श्री राजनारायण : देखिये, मैं एक बात साफ निवेदन कर दूँ। यह सवाल उठा है उत्तर प्रदेश से, जिस मामले को हमने स्टडी किया है। केशव सिंह के मामले को लेकर सुप्रीम कोर्ट का पूरा जजमेन्ट हमने पढ़ा है। इस मामले को जरा ठीक से समझें हमारे लों मंत्री और हमारे जजेज। इसलिये मैं आपसे निवेदन करूंगा कि इसमें हमारा रहना जरूरी है। हमने कालिग अटेंशन दिया है, हमने मोशन भी दिया है, हमने...

THE DEPUTY CHAIRMAN : I have no objection. It is for the House to decide. Do you want it on Monday or Tuesday?

SHRI RAJNARAIN : Tuesday.

THE DEPUTY CHAIRMAN : All right. We will take it up on Tuesday.

#### RE RAISING THE TIBET ISSUE IN U.N.

तिब्बत के प्रश्न को संयुक्त राष्ट्र संघ में उठाने की चर्चा

श्री राजनारायण (उत्तर प्रदेश) : मैं एक बहुत ही महत्वपूर्ण प्रश्न की ओर आपके

द्वारा सदन के सम्मानित सदस्यों का ध्यान आकर्षित करना चाहता हूँ। वह प्रश्न है तिब्बत का। 30 सितम्बर को संयुक्त राष्ट्र संघ की जनरल बाडी की बैठक होने जा रही है। एक महीना पूर्व एजेन्डा में जो विषय आ जाता है वही विषय लिया जायगा, यानी यह विषय अगर जाय तो 29 अगस्त तक चला जाना चाहिये भारत सरकार की ओर से।

माननीया, देखा जाय कि तीन बार 1959, 1961 और 1965, कई मुल्कों ने, जिसमें कि आयरलैंड भी है, थाईलैन्ड भी है, फिलीपयिन्स भी है, निकारागुआ भी है, आदि मुल्कों ने तिब्बत के प्रश्न को यू० एन० ओ० में उठाया। सन् 1967 में दलाई लामा ने भारत सरकार से अनुनय-वितनय किया कि भारत सरकार इस सवाल को यू० एन० ओ० में उठाए, मगर भारत की सरकार ने 1967 में नहीं उठाया, अब 1968 आगया। मैं आपके द्वारा सदन के सम्मानित सदस्यों का ध्यान आकर्षित करना चाहता हूँ कि जब कि तिब्बत में हर प्रकार की मानवता नष्ट की जा रही है, वहां जो यू० एन० ओ० का चार्टर है उस चार्टर के अनुसार भी काम नहीं हो रहा है, तो भारत सरकार क्यों सकुचाती है इस सवाल को वहां उठाने में। मेरी अपनी जानकारी है कि जिन मुल्कों ने पारी पारी से 1959, 1961 और 1965 में यह सवाल उठाया, उन मुल्कों ने भारत सरकार को कहा कि भारत की सरकार इसमें साथ दे तो 1968 में भी हम उठाने को तैयार हैं। तो इतना बड़ा प्रश्न है इसलिए हमने इसमें कालिग अटेंशन नोटिस दिया है, मोशन दिया है, रिजोल्यूशन दिया है। हर समय जो रिजोल्यूशन वहां आए हैं उनकी भी कापियां हमारे पास विद्यमान हैं। तो मैं आपके द्वारा सरकार का ध्यान आकर्षित करना चाहूंगा और मैं समझता हूँ इस सदन के सम्मानित सदस्यों की, सारे हाउस की, यह इच्छा